

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 201 OF 2000.

Wednesday this the 23rd day of February 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

1. K.K. Mohammed Basheer,
Processing Assistant,
Integrated Fisheries Project,
Cochin-16. Residing at:
Kanikathara House,
Panangad, Cochin-682 506.
2. M.K. Venu
Processing Assistant
Integrated Fisheries Project,
Cochin-16, residing at L.I.G. 590,
Panampilly Nagar, Cochin-36.
3. John Chellappan,
Processing Assistant
Integrated Fisheries Project,
Cochin-16. Residing at:
31/1136A, Anugraha,
Bhuvaneswari Road,
Ponnurunni, Vytila P.O.
Cochin-19.
4. Varghese John,
Marketing Assistant,
Integrated Fisheries Project,
Cochin-16. Residing at : Kallimel
House, Pathiyoor P.O.
Kayamkulam-690 552.

Applicants
(By Advocate Shri V.R. Ramachandran Nair)

Vs.

1. Union of India represented by the
Secretary to Government of India,
Ministry of Agriculture
Krishi Bhavan, New Delhi.
2. The Director,
Integrated Fisheries Project
Cochin-16.

Respondents
(By Advocate Shri R. Madanan Pillai, ACGSC)

The application having been heard on 23rd February 2000
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants four in number who are Processing Assistants/Marketing Assistant is that, despite the fact that the 5th Central Pay Commission has recommended the upgradation of their post and grant of pay scale of Rs.5000-8000. So far they are not being granted the said scale and given only the replacement scale of Rs.4500-7000. The applicants had made individual representations A4 to A7 to the first respondent. These representations were not disposed of by the respondent so far. Therefore, the applicants jointly filed this application for a direction to the respondents to grant the pay scale of Rs.5000-8000 to the applicants with effect from 1/1/96 with consequential benefits.

2. When the OA came up for hearing, we have heard the learned counsel, Shri VR Ramachandran Nair for applicants and Shri R Madanan Pillai for respondents. Learned counsel on either side agree that the application may be disposed of with an appropriate direction to the Ist respondent to consider A-4 to A-7 representations made by the applicants taking into account, the recommendations of the 5th Central Pay Commission, the recommendations of the 2nd respondent and all other relevant facts and materials and to give the applicants an appropriate reply within a reasonable time.

3. In the light of the above submission made by the learned counsel on either side, we dispose of this application with a direction to the Ist respondent to consider the representations made by the applicants (A-4 to A-7) keeping in mind the recommendations of the 5th Central Pay Commission, the recommendations made by the 2nd

respondent and other relevant facts and materials and to give the applicants an appropriate reply within a period of four months from the date of receipt of a copy of this order. No costs.

Dated the 23rd February 2000.



J.L. NEGI
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

rv.

List of Annexures referred to in the order:

Annexure A4: True copy of representation dated 6.9.99 submitted by the 1st applicant to the 1st respondent.

Annexure A5: True copy of representation/submitted by the 2nd applicant to the 1st respondent.

Annexure A6: True copy of representation dated 6.9.99 submitted by the 3rd applicant to the 1st respondent.

Annexure A7: True copy of representation dated 6.9.99 submitted by the 4th applicant to the 1st respondent.